

**NO.DSJ/BLP/EC/13-30/2015-16-**  
**OFFICE OF THE DISTRICT AND SESSIONS JUDGE**  
**BILASPUR, HIMACHAL PRADESH.**

Dated Bilaspur , the      March, 2019.

From

The District & Sessions Judge,  
Bilaspur, Himachal Pradesh.

Subject: **Annual Maintenance Contract (A.M.C.) of Computers Hardware installed in the District and Sessions Division Bilaspur, H.P.**

Competitive item-wise tenders (with spares) are invited in sealed cover for awarding Annual Maintenance Contract (AMC) by furnishing full details with regard to terms and conditions etc. in respect of following computer hardware installed in the District and Sessions Division, Bilaspur, Himachal Pradesh:-


Sr. No.	Description	quantity
1.	Slim PC Memory 2 GB, Processor,3.00 DUALCORE including Monitor, Key Boards & Mouse etc.	9
2.	Thin Client PC, memory 1 GB, Processor, 1.00 GHZ including Monitor, Key Boards Mouse etc.	29
3.	Dot Matrix Printer TYS MSP 455x1 CLASSIC	9
4.	HP Laser Jet Printer P 1008	9
5.	Scanner HP Scan Jet 8270	2
6.	Server HP Hard Disk 80x2, Memory/Proc-2 GB x3/2.27 GHZXEON and Server HP Hard Disk 4 GB/2.4 Ghz, Memory/Proc-16Q*2	4
7.	ATEN KVM Switch	2
8.	Uniline UPS 500 VA	9
9.	Uniline UPS 1 KVA	2
10.	Projector HITACHI, Model No.CP-Rx82	1
11.	Switches Cisco 24 port 10/100 Mbps L2 Switch Model No. Catalyst 2960 Series 8 port 10/100 Mbps L2 Switch	4
12.	Router Cisco 2800 Series Router Model No.2801 Router	1
13.	Leased Line Modem Model No.RTS-Real-Gain-4-052B-00	1
14.	USB Hard Disk TREK250, 250GB USB HDD and 500GB USB HDD	2

The sealed quotations should be addressed to “ **The District and Sessions Judge, Bilaspur, Himachal Pradesh, 174001**”. The interested tenderer are requested to furnish earnest money to the extent of 2% of the total tendered amount in the form of a bank guarantee or bank draft of the nationalized or recognized banking institution in favour of the District and Sessions Judge, Bilaspur, Himachal Pradesh payable/drawn at Bilaspur . Any quotation received without earnest money shall be liable to be rejected straightway. However, the earnest money received from the unsuccessful tenders shall be released to them without interest within a reasonable period.

The quotations complete in all respect alongwith requisite earnest money must reach this office **on or before 10.04.2019 upto 4.45 P.M.** and any quotation received thereafter shall not be entertained and the same shall be deemed to be rejected. The successful tenderer shall have to depute a full time Service Engineer at Bilaspur District during the subsistence of Annual Maintenance Contract.

*Continued..*


The successful tenderer shall also furnish performance security to the extent of five (5) percent of the total consideration amount of the contract. The terms and conditions for making the payment shall be regulated as per Rule 108 of the H.P.F.R., 2009, an extract whereof is annexed as Annexure-'A'. The undersigned reserve every right to select or reject any or all the quotations received without assigning any reason whatsoever.

  
District and Sessions Judge  
Bilaspur, H.P.

Endst. No.DSJ/BLP/EC/13-30/2015-16-<sup>1249</sup> dated Bilaspur, the <sup>2019</sup> March, 2019.

**Copy forwarded to:-**

1. The Registrar General, Hon'ble High Court of Himachal Pradesh, Shimla for information.
2. The Assistant Programmer/System Assistants of this office for information with the direction to upload the tender on the official website of this Division for information of all concerned.

  
District and Sessions Judge  
Bilaspur, H.P.

**108. Advance or On Account payment to supplier: -**

- (1) Payment for services rendered or supplies made shall be released only after the services have been rendered or supplies made, provided that Advance or On Account payments may be made in the following cases, namely: -
  - (a) to the contractors executing maintenance contracts for servicing of machinery and electronic equipments; and
  - (b) to the contractors executing fabrication contracts, or turn-key contracts.
- (2) Where it is essential to make advance payment under sub-rule (1), the amount shall not exceed the following limits, namely: -
  - (a) thirty percent of the contract value to the private contractors; and
  - (b) forty percent of the contract value to a State or Central Government Organization or a Public Sector Undertaking.
- (3) Pro-rata on account payment upto 80% of the supplies made or service rendered may be made pending completion of contract, after assessing the same.
- (4) The Government may relax the ceilings (including percentage laid down for advance payment) mentioned under sub-rules (2) and (3). While making any advance payment, adequate safeguards in the form of bank guarantee shall be Obtained from the contractor.
- (5) Part payment to contractors may be released after he dispatches the goods from his premises depending upon the terms and conditions of the contract